

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TEMPLE LEASING & FINANCE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TEMPLE LEASING & FINANCE LIMITED
2.	Date of incorporation of corporate debtor	03/08/1984
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L67120DL1984PLC018875
5.	Address of the registered office and principal office (if any) of corporate debtor	116A, 1st Floor, Somdutt Chamber-15, Bhikaji Cama Place, New Delhi South West Delhi DL 110066 IN
6.	Insolvency commencement date in respect of corporate debtor	25/06/2021 (However communication about CIRP initiation order received from NCLT registry on 08/07/2021)
7.	Estimated date of closure of insolvency resolution process	22/12/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Arvind Mittal IBBI/IPA-001/IP-P01358/2018-19/12081
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1900, JJ Colony, Madanpur Khadar, Phase-3, Sarita Vihar, New Delhi-76 arvindmittal81@yahoo.in (This mail id is not to be used for sending claims)
10.	Address and e-mail to be used for correspondence with the interim resolution professional	F-29, DLF Centre Point, Sector-11, Opposite Bata Flyover, Faridabad, Haryana-121006 E-Mail id: templeleasing.rp@gmail.com (To be used for sending claims & correspondence)
11.	Last date for submission of claims	22/07/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads Details of Authorized Representatives: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the TEMPLE LEASING AND FINANCE LIMITED on 25/06/2021. However communication about CIRP initiation order received from NCLT registry on 08/07/2021.

The creditors of TEMPLE LEASING AND FINANCE LIMITED are hereby called upon to submit their claims with proof on or before 22/07/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 09/07/2021
Place: New Delhi

Arvind Mittal
Interim Resolution
Professional
IBBI/PA-001/IP-P01358/2018-19/12081

